

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO- 169/2025**

2 Tickets Rs. 10/-  
 (P.N. SONEY)  
 Adv. NOTARY  
 Robertsganj-Sonbhadra

**IN THE MATTER OF:**

Pawan Kumar

.....Applicant

**Versus**

Union of India &amp; Ors.

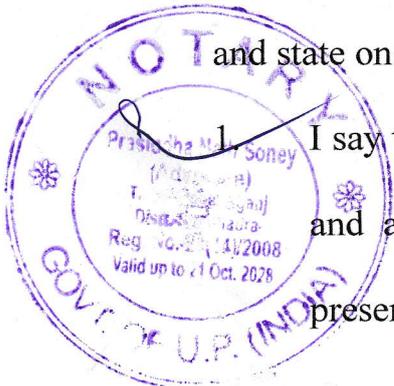
.....Respondent (s)

**AFFIDAVIT FILED BY DISTRICT MAGISTRATE, SONBHADRA IN  
 COMPLIANCE TO THE ORDER DATED 23.04.2025 PASSED BY THE  
 HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW  
 DELHI.**

I, Badri Nath Singh S/o Shri Jagannath Singh, aged about 56 years,  
 presently posted as District Magistrate, Sonbhadra, do hereby solemnly affirm

and state on oath as under:

I say that I am the District Magistrate of the Respondent in the present case  
 and as such being conversant with the facts and circumstances of the  
 present case, am competent to swear this affidavit.



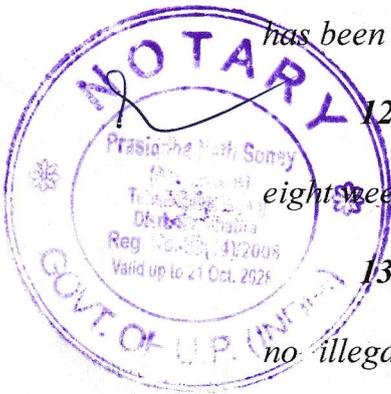
2. That vide this present original application the applicant has alleged that Respondent No. 11 is engaged in illegal sand mining in District Sonbhadra in Gata/Arazi No.21Mi (Khand no.1) lease area 14.98 hectare (37 acres) at Village-Bhagwa, Tehsil -Obra, District Sonbhadra, Uttar Pradesh.
3. That vide its order dated 23.04.2025 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) has passed the following directions:-

*"...10. Having regard to the seriousness of the allegation made in the OA, we also constitute a Joint Committee comprising of R.O., MoEF & CC Lucknow, a representative of the Member Secretary, CPCB, Member Secretary, UPPCB and District Magistrate Sonbhadra. The District Magistrate, Sonbhadra will act as the nodal agency in the Joint Committee.*

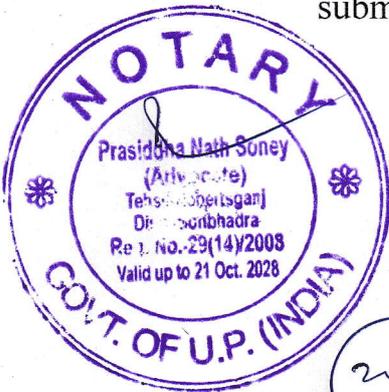
*11. The Joint Committee will visit the site, ascertain the extent of illegal mining and also ascertain the correctness of the allegation of midstream mining, the status of requisite environmental clearances with respondent no. 11 and correctness of the allegation that even after the expiry of the EC form eMM11 has been issued.*

*12. The Joint Committee will submit the report before the Tribunal within eight weeks.*

*13. Till the next date of hearing the respondent authorities will ensure that no illegal mining takes place in the area concerned, more specifically by respondent no. 11..".*



4. In compliance of Hon'ble NGT directions, to review the factual status of the grievances made by the complainant/applicant, nominated members of Joint Committee along with other officials of District Sonbhadra have been conducted Joint Inspection of the site i.e. Riverbed Morrur mining lease along river Son in Gata/Arazi No. 21Mi(Khand No.1) at Village Bhagwa, Tehsil - Obra, District Sonbhadra, U.P, on dated 30.06.2025.
5. Joint Committee report is under preparation.
6. That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.
7. That the present affidavit on behalf of the District Magistrate, Sonbhadra is submitted before this Hon'ble Tribunal for kind perusal and consideration.



*Prasad Nath Soney*  
 Shri .....  
 has been verified by .....  
 Appeared before me ..... at ..... a.m./P.m.  
 I certified that he understands and admits the truthness of facts stated in the affidavit declaration and administered oath to him  
*Prasad Nath Soney*  
 P. N. SONEY  
 ADV. NOTARY  
 SONBHADRA

*[Signature]*  
 DEPONENT

**VERIFICATION:**

Verified at Rohatki on this the 14<sup>th</sup> day of August, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

*[Signature]*  
 14/8/2025

*[Signature]*  
 DEPONENT